

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

ROC No.192/SO/2020

Dated 03.08.2021

CIRCULAR

- Ref: 1. Circular in Roc.No.192/SO/2020, dated 16.03.2020.
2. Corrigendum dated 17.03.2020, to Circular dated 16.03.2020 in Roc.No.192/SO/2020.

The High Court has issued 1st reference cited Circular and instruction No.13 in page No.3 of the said Circular reads as under:

"13. All the Judicial Officers shall request the Advocates and staff of their respective courts not to conduct any meetings/functions/elections in the court premises, until further orders."

Subsequently, vide reference 2nd cited Corrigendum, the word "elections" in second line of the instruction No.13, was deleted.

The High Court has reconsidered the matter and the 2nd reference Corrigendum is withdrawn.

REGISTRAR GENERAL

03/08/2021

Copy to:

1. All the District Unit Heads (with a request to circulate the same amongst all the Presiding Officers of the courts)
2. All the Presiding Officers of Tribunals.
3. All the Bar Associations through the concerned District Unit Heads.
4. The Registrar (IT-cum-CPC), High Court of Andhra Pradesh (with a request to direct the concerned to upload the same on the official website of High Court of Andhra Pradesh)